

ORDER

**Re: Situation arising due to outbreak of
the Novel Coronavirus (COVID-19)**

In continuation of Order No. 101/RG/Spl./Misc. dated 29.09.2021 **regarding computation of period of limitation in filing the cases;** it is brought to the notice of Learned Advocates, Litigants and General Public that Hon'ble the Supreme Court has been pleased to correct the order dated 23.09.2021 passed in 'Miscellaneous Application No. 665 of 2021 in Suo-Moto Writ Petition (Civil) No. 3 of 2020 in RE: Cognizance for Extension of Limitation' and accordingly the directions for excluding/computing the period of limitation stands modified as under :-


- I. *In computing the period of limitation for any suit, appeal, application or proceeding, the period from 15.03.2020 till 02.10.2021 shall stand excluded. Consequently, the balance period of limitation remaining as on 15.03.2020, if any, shall become available with effect from 03.10.2021.*
- II. *In cases where the limitation would have expired during the period between 15.03.2020 till 02.10.2021, notwithstanding the actual balance period of limitation remaining, all persons shall have a limitation period of 90 days from 03.10.2021. In the event the actual balance period of limitation remaining, with effect from 03.10.2021, is greater than 90 days, that longer period shall apply.*
- III. *The period from 15.03.2020 till 02.10.2021 shall also stand excluded in computing the periods prescribed under Sections 23 (4) and 29A of the Arbitration and Conciliation Act, 1996, Section 12A of the Commercial Courts Act, 2015 and provisions (b) and (c) of Section*

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138 of the Negotiable Instruments Act, 1881 and any other laws, which prescribe period(s) of limitation for instituting proceedings, outer limits (within which the court or tribunal can condone delay) and termination of proceedings.”

2. The registry of this Hon'ble High Court and the Subordinate Courts in the States of Punjab, Haryana and Union Territory, Chandigarh shall comply with the aforesaid directions for computation of period of limitation strictly.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.


(Sanjiv Berry)
Registrar General
15.12.2021